

**GOVERNMENT OF INDIA  
INFORMATION AND BROADCASTING  
LOK SABHA**

UNSTARRED QUESTION NO:2682  
ANSWERED ON:18.03.2008  
PROTEST FOR "JODHAA AKBAR" FILM  
Chowdhury Shri Adhir Ranjan;Dhotre Shri Sanjay Shamrao

**Will the Minister of INFORMATION AND BROADCASTING be pleased to state:**

- (a) whether the Government is aware of the protest against recently released Hindi film 'Jodhaa Akbar' in some parts of the country;
- (b) if so, the details thereof, State-wise;
- (c) whether the Government proposes to formulate any norms to ensure the accurate portrayal of history in such films;
- (d) if so, the details thereof; and
- (e) the time by when it is likely to be implemented?

**Answer**

THE MINISTER OF INFORMATION & BROADCASTING AND PARLIAMENTARY AFFAIRS (SHRI P. R. DASMUNSI)

(a) and (b) : A number of caste based organisations organized protests against the Hindi film 'Jodhaa Akbar' in the states of Rajasthan, Gujarat, Maharashtra, Madhya Pradesh, Jharkhand, Uttar Pradesh and Haryana.

(c), (d) and (e) :No, Sir. As per guideline 2(xviii) for certification of films for public exhibition, "visuals or words involving defamation of an individual or a body of individuals or contempt of court are not presented". As per guideline 3, CBFC has to ensure that the film

(i) is judged in its entirety from the point of view of its overall impacts and

(ii) is examined in the light of the period depicted in the film and the contemporary standards of the country and the people to which the film relates, provided that the film does not deprave the morality of the audience. Further, as per Rule 41(4)(c) of the Cinematograph (Certification) Rules, 1983, in cases where the members of the Examining Committee after the examination of the film submit to the Chairman a provisional report indicating that expert opinion on subjects depicted in the film such as subjects relating to defence or foreign relations or any particular religion or law or medicine or any other subject, should be sought before the final report is submitted, the Chairman may after taking into consideration the circumstances of the case specify a time limit for obtaining, the expert opinion and for the submission of the final report of the Examining Committee thereafter.